

**BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH,
NEW DELHI**

Original Application No. 497/2024

News item titled "Impact of Pharmaceutical toxicity on the environment and its regulatory aspects" appearing in Current Science dated 25.02.2024

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FILED BY:



ASL PARTNERS

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Dated: 13.08.2024

Place: New Delhi

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Before the Hon'ble National Green Tribunal Principal Bench, New Delhi

Original Application No. 497/2024

Sub.- News item titled "Impact of Pharmaceutical toxicity on the environment and its regulatory aspects" appearing in Current Science dated 25.02.2024

There is no Active Pharmaceutical Industry in the State of Chhattisgarh.

Only one Pharmaceutical Formulation Industry, M/s 9M India Private Limited Khasra Nos. 1446, 1454/1 & 1454/2, Village – Birkoni, Paraswani Road, N.H. – 06, Tehsil & District – Mahasamund (C.G.) is in operation. As per EIA Notification 2006 (as amended) this industry does not require Environment Clearance (EC). The consent to operate to the unit was issued on 09/04/2024 is valid for six months from the date of consent issued i.e. dated 08/10/2024.

The production capacity of the industry is as below: -

S. No.	Item	Capacity
1	Formulation of Small Volume Parenteral	150 KL Per Year
2	External Lotion/Liquid	900 KL Per Year
3	Oral Powder	1,512 Kg Per Year
4	External Ointment/Cream	225 Kg Per Year
5	Oral Liquid	900 KL Per Year

Since this is only a Formulation unit, condition of occurrence of potential hazard to the environment and human health is very low. The unit consists of small units of Mixing, Granulation, Drying, Milling, Lubrication, Filling & Packaging Units.

For assessment of present condition of the unit, it was inspected on 07/08/2024 by the officials of Regional office, Environment Conservation Board, Raipur (C.G.). During inspection, air pollution control equipment, cyclonic dust collector along with 30-meter chimney are attached to the biomass based boiler of capacity of 1 Ton was working properly and no emission was found.

The industry has established Effluent Treatment Plant and Sewage Treatment Plant separately for the treatment of industrial and domestic waste water. The industry maintains Zero Discharge Condition. For monitoring of ETP, Online Continuous Monitoring System and PTZ cameras are established and these are found operating properly. At the time of inspection, no discharge from the industry was also found.

Rejected medicine and ETP sludge generated from the industry is being sent to CBWTF M/s SMS Watergraceenviroprotect Private Limited, Siltara, Raipur.

Any violation of rules was not found during inspection and since industry is complying with norms, Pharmaceutical toxicity was not found.

Dr. Anila Savsurt
Senior Scientific Officer
C.G. Environment Conservation Board
Nava Raipur, Atal Nagar (C.G.)

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NEW DELHI
Original Application No. 497/2024

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V A K A L A T N A M A

KNOW ALL to whom these presents shall come that I/we, Dr, Anita Sawant authorized representative of Chhattisgarh Environment Conservation Board, Raipur, do hereby appoint,

Abhinay Sharma (D/2192/2011), Pooran Chand Roy (D/11009/2021), Kirti Vyas (MP/3250/20221), Parul Khurana (D/5897/2022), Deeksha Prakash (D/4182/A/2022)

(Hereinafter called the Advocate) to be my/our Advocate in the above-noted case and authorize: -

To act, appear plead in the above-noted case in this Court or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court to payment of fees separately for each court by me/us.

To sign, file verify and present pleadings, replications appeal cross-objections or petitions for executions, review, revision, restorations withdrawal compromise or other petition, replies, objections or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents.

To withdraw, or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take out execution proceedings.

To deposit, draw and receive moneys, cheque and grant receipt thereof and to do all other acts and things Which may be necessary to be done for the progress and in the course of the prosecution of the case.

To appoint and instruct and other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the attorney on our behalf.

And I/We the undersigned do hereby agree to rectify and confirm acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purpose.

And I/We undertake that I/We or my/our duly authorized agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case in consequence of his absence from the Court when the said case is called up for hearing, or any negligence of the said Advocate/s or his/their Substitute.

And I/We the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid he/they shall be entitled to withdraw from the prosecution of the said case until the same is paid up. If any costs are allowed for an adjournment, the Advocate would be entitled to the same. The free settled is only for the above case and Court.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to those presents the contents of which have been understood by me/us this13..... day of August..... of 2024.

Accepted subject to the terms of fees.

Advocates

Deeksha Prakash
Parul Khurana
Kirti Vyas



Client

Dr. Anita Sawant

Senior Scientific Officer
C.G. Environment Conservation Board
Nava Raipur, Atal Nagar (C.G.)